

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 415
IA/744/ND/2024 in IB/223/ND/2021

IN THE MATTER OF:

Sanjay Ahuja ... Applicant
Versus
Small Industries Development Bank of India ... Respondent

Under Section 94(1) of Insolvency & Bankruptcy Code, 2016.

Order delivered on 22.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the RP : Mr. Gautam Singhal, Mr. Rajat Chaudhary, Adv.
In IA No. 744/2024
For the RP : Mr. Akhilesh Gupta, RP

HYBRID HEARING (PHYSICAL & VC)

ORDER

No representation on behalf of the applicant. Mr. Gautam Singhal, Learned Counsel for the Resolution Professional along with Mr. Akhilesh Gupta, Resolution Professional are present through video-conferencing. Learned Counsel for the applicant is directed to pay the initial fee of Rs. 1,00,000/- as well as other expenses as payable to the Resolution Professional before the next date of hearing. List this matter on 15.05.2024 for hearing.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)